[18 December, 2006] R.

RAJYA SABHA

Women and Child Development for the year 2005-2006 which is available at the website of the Ministry.

Children working as domestic help

2864. SHRI PRASANTA CHATTERJEE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether engagement of children as domestic help is a cognigible offence;

(b) if so, the details thereof; and

(c) the methods being adopted to rescue the children working as domestic help?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD . DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) No, Sir.

(b) Does not arise.

(c) Under the Child Labour (Prohibition & Regulation) Act, 1986, Government has recently issued a Notification prohibiting Employment of children as domestic workers/servants with effect from 10.10.2006. State Governments are appropriate Governments for implementation of the Act. Conducting inspections and raids for identifying and rescuing the child labour is a regular exercise. Many of the States have set up Special Task forces for this purpose. These Task Forces consist of State Government officials including Police and Labour officials and at times also involve Non Governmental Organisations [NGOs].

Allocation for Bihar under ICDS

†2865. SHRI ALI ANWAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the amount allocated to Bihar out of the amount of Rs. 4,087 crores allocated for Integrated Child Development Services for the year 2006-07;

(b) the number of centres to be opened in Bihar out of 188,168 additional centres as proposed, and the details thereof location-wise; and

(c) the way in which the additional nutrition scheme contemplated in

[†]Original notice of the question was received in Hindi.

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this plan, would provide relief to the children suffering from malnutrition?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) Under the Integrated Child Development Services (ICDS) Scheme; funds are allocated on the basis of financial norms, the number of operational Projects/ Anganwadi Centres (AWCs) and number of beneficiaries of supplementary nutrition. Accordingly, the entitlement of Bihar works out to Rs. 385.58 crore in the year 2006-07 against which grants-in-aid of Rs. 214.61 crore has been released so far.

(b) 144 Projects and 19715 AWCs have been sanctioned in Bihar in 2005-06. Out of 19715 AWCs, 13625 are in 144 additional ICDS Projects and remaining 6090 come under existing 393 ICDS Projects. The number being very large, location of Anganwadi Centres is not recorded at the national level.

(c) ICDS is an ongoing Centrally Sponsored Scheme. Supplementary Nutrition is an important intervention under the ICDS Scheme. It aims at bridging the gap between the actual dietary intake (average) and the recommended dietary allowance so that the nutritional status of the targeted beneficiaries improves.

Recommendations of National Commission for Women

2866. SHRI NANDI YELLAIAH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of the major amendaments recommended by the National Commission for Women and the task force of her Ministry in women and children related laws to ensure empowerment, equality and safety to women and children; and

(b) the time likely to be taken to start implementation of these amended laws?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN ANDCHILD DEVELOPMENT (SHRIMATI RENUKACHOWDHURY): (a) and (b) The National Commission for Women (NCW) and the Task force on Women and Children (2000-2001) have reviewed various legislations affecting women from a gender perspective. The list of legislations reviewed by the NCW and the Task Force and the current status of their amendment is given in the Statement.

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